

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:5797
ANSWERED ON:03.05.2002
BUREAU OF INDIAN STANDARDS
NAGMANI

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Bureau of Indian Standards has decided to apply the Indian Standards strictly on different imported products/goods;
- (b) if so, the details thereof;
- (c) whether by application of standards fixed by the Bureau of Indian Standards, import of sub-standards goods are proposed to be checked; and
- (d) if so, the extent to which this check will be applied?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (MSBRI PRADHAN)

(a) to (d): All imported goods are subject to domestic Laws, Rules, etc. and safety norms as applicable to domestically produced goods. Thus import of goods is subject to certification by Bureau of Indian Standards of conformity to Indian Standards where such certification is mandatory for goods produced in India.